

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

112. I.A. 50/2021 (60(5))
In

C.P.(IB)-1929(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.07.2024**

NAME OF THE PARTIES: Finquest Financial Solutions Private Limited.

V/s.

Anoushka Medicare & Diagnostics Private Limited

Appearance

For Applicant : Prakhar Tandon

For Respondent-1 : Nikhil Rajani a/w Adv. Shreyansh Desai i/b M/S

Deshpande & Co.

SECTION 07 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the Respondent No. 1 submits that reply is ready and has been served on the other side, however, for want of security Code same could not be uploaded. He is directed to coordinate with the Registry and to upload the reply within 1 week.

Advocate Ms. Supriya Majumdar appeared on behalf of Respondent No. 2 and stated that she is new counsel for the Respondent No. 2 but old counsel is not given NOC, and seeks two weeks further time to file reply. It is strange to note that direction was already given to the Respondent No. 2 to file reply but the reply has not been filed till date. One last and final opportunity is granted to respondent no. 2 to file reply within 02 weeks, failing which the right to file reply shall stand forfeited. List this matter on **30.08.2024**.

Sd-

HARANJEET SINGH GULATI
Member (Technical)

---Arif---

Sd-

LAKSHMI GURUNG
Member (Judicial)